

Sixteenth Lok Sabha

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Title: Need to review the order of ESIC regarding Super Speciality Medical treatment.

SHRI N.K. PREMACHANDRAN (KOLLAM): The ESIC imposed conditions such as two years with 156 attendance out of that two contribution period not less than 78 attendance and continuous remittance of four contribution periods for providing super speciality treatment for insured persons and their dependent vide order no. V- V14/11/5/2012/Med I (policy) dated 07-11-2016 and letter no. V- 14/11/5/2012/Med I dated 09-03-2017. Due to the implementation of the order most of the insured persons have been deprived of the benefit of super speciality treatment. The cashew workers and other weaker section of the insured persons have been deprived of the benefit of Super Speciality Treatment (SST). ESI is for the benefit of workers. The order of the Corporation depriving the poor workers from the purview of SST is not justifiable.

Hence, I urge upon the Government to initiate immediate action to withdraw the said order and restore the earlier conditions prior to the order for SST of insured persons and their dependents.